

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/ VC Mode (Hybrid)]*

**ITEM No.14**  
**I.A. Nos.450/2022,**  
**149 & 641/2023 in**  
**C.P.(IB) No.126/BB/2021**

**IN THE MATTER OF:**

Mr. Mahendra Kumar Singhi

... Petitioner

**Order under Section 94(1) of Insolvency & Bankruptcy Code, 2016**

**Order delivered on: 15.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Resolution Professional	:	Shri Gajendran Ravi
Resolution Professional	:	Shri Madhu D.
For the R-1 & R-2/CoC	:	Mrs. P. Chithra Nirmala
For the Personal Guarantor	:	Shri Abhay (Proxy Counsel)

**ORDER**

1. Heard the Ld. Counsels for the parties.
2. The Ld. Proxy Counsel for the Personal Guarantor submits that there is a bereavement in arguing Counsel's family and thus sought adjournment. It is noticed that on 13.03.2024 also, the Ld. Counsel for the Personal Guarantor was sought adjournment.
3. At the request of the Ld. Proxy Counsel for the Personal Guarantor, list the matter for final hearing on **29.05.2024**. We make it clear that no further adjournment shall be granted on the next date of hearing.

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

Puja

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**